NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 132(ND)16

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016

NAME OF THE COMPANY: M/s. Smt. Kiran Arora V/s. M/s. Kamdhenu Processors Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO NAME DESIGNATION REPRESENTATION SIGNATURE

1. Soundth Kalie Adv Politioner

2. Palesh Agrand Adv

CIP MADAMN, Nov.

ISHAMN MADAMN, Mr. Perpondent

1-3

ORDER

Learned counsel for the petitioner is present. Mr. Ishaan Madaan, learned counsel has appeared on behalf of the respondent Nos. 1,2 & 3. Learned counsel has stated that he has already filed the Vakalatnama on behalf of the respondent No. 1. Office shall verify the position and report accordingly. Learned counsel has further stated that he will file the Vakalatnama on behalf of the respondent Nos. 2 & 3 today itself. He has proceeded to state that the copies of the pleadings have already been provided to him. Learned counsel seeks and is given 2 weeks' time to file the reply in the main petition.



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Perused the application for the grant of interim relief and heard the arguments advanced. Issue notice to the unserved respondent which shall be accompanied by a copy of the petition. Taking an overall view of the matter we are of the considered view that the convening of the AGM cannot be stayed at the moment. However, it is directed that status quo shall be maintained with regard to the shareholdings of the company and the resolutions, if any, adopted in light of item Nos. 1,4 & 5 as incorporated in the prayer clause of the interim application shall not be implemented till further orders.

List on 17.10.2016.

(R. Varadharajan)

Member (Judicial)

Sd1-

(Maharaj Krishan Hanjura) Member (Judicial)